of National prestige. Really it is an unfortunate state of affairs what has happened in Nehru Gold Cup Competition.

In these circumstances I would demand a thorough inquiry and request Minister of Sports to make a statement on the floor of the House in this regard so that such things do not recur in future.

(iv) Working Conditions of Scientists in various research institutions

SHRI HARIKESH BAHADUR (Gorakhpur) : Under Rule 377, I make the following statement :

The number of suicides among scientists in the recent past has grown rapidly. The self-immolation by an Associate Professor of Biochemistry at the Pant Agricultural University on September 14, 1982 is the recent one. There have been some 25 suicides in the past 20 years. An institution-wise breakup shows that in ICAR and IARI as much as seven scientists have committed suicide in 1960, 1970, 1972, two in 1975, 1978 and 1980. One scientist who committed suicide was prominently highlighted. Four scientists committed suicide at the Bhabha Atomic Research Centre (BARC) in Bombay (in 1979, two in 1980, 1981). There were three suicides at the Roorkee University in 1979.

The reasons in most cases are reported to be supersession, nepotism in appointments, harassment, suffocating and humiliating working atmosphere.

Thus, to save science and scientists, there must be an effective independent machinery at the Government level to redress the grievances of aggrieved scientists, and relief be provided to those who had been undergoing injustices for years. At the same time, all scientists must be governed by a uniform policy in the matter of their service without discrimination, and these institutions must be subjected to parliamentary control, public scrutiny and judicial review, to provide safeguards to the scientists. (ii) Financial Assistance for Bijnor Unit of Uttar Pradesh Sugar Corporation Ltd.

श्री मंगल राम प्रेमी (बिजनौर) : मैं अपने संसदीय क्षेत्र बिजनौर के अन्तर्गत 1934 में स्थापित उत्तर प्र**दे**श शुगर कारपोरे**शन** लिमिटेड यनिट-बिजनौर चीनी मिल की जीर्ण-शीर्ण अवस्था की ओर सदन का ध्यान दिलाना चाहता हं। इस मिल का राज्य सरकार ने दयनीय दशा को देखते हए सन् 1971 में अधि-ग्रहण किया । तत्पश्चात् इसके विकास एवं श्राध्निकीकरण के लिए पूरा प्रयास किया गया। लेकिन वर्तमान योजनानुसार इस मिल के आधुनिकीकरण एवं जोणोंढार हेतू करीब 11 करोड़ रुपये की स्वीकृति मिली है। उक्त रकम का अब तक भुगतान न किये जाने के कारण इस चीनी मिल की क्षमता बिगडती जा रही है, जो अब 1100 टन प्रति दिन पेराई क्षमता पर ग्रा गई है। बिजनौर उत्तर प्रदेश के गन्ना उत्पादक जिलों में विशिष्ट स्थान रखता है। इस दृष्टि से गन्ने की पैदावार बढाने तथा चीनी मिल की क्षमता बढाने हेतू आस्ट्रेलियन तकनीक के आधार पर एक योजना बनाई गई है, जिसके तहत इस मिल की क्षमता प्रतिदिन 4500 टन करने हेतू आगामी वित्तीय वर्ष के लिए। 2.3.82 को लाइसेंस जारी कर दिया गया हैं। इस मिल की भावी योजनानूसार 4.80 करोड़ रुपये प्रदेश सरकार एवं शेष रकम केन्द्र सरकार वहन करेगी। इसके लिए सारी औपचारिकतायें परी कर ली गई है लेकिन उक्त रकम को केन्द्र सरकार द्वारा देने में विलम्ब किया जा रहा है। फलतः सारी योजना निरर्थक हो रही है।

साथ ही इस मिल पर जिले के गन्ना किसानों का करीब 33 लाख रुपये वर्ष 1981-82 का शेष है और फिलहाल भुगतान किये जाने की कोई सम्भावना नहीं है। इस कारण किसान गन्ना उत्पादन करने में असमर्थ हो जायेंगे। मिल कर्मचारी एवं श्रमिकों को समय पर वेतन

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त मिलने से उनकी आर्थिक ^{टे}दशा दयनीय हो गई है ।

अतः कृषि मंत्री जी से आग्रह है कि इस संबंध में अविलम्ब यथोचित कार्रवाई की जाये और मिल का नवीनीकरण कराया जाये ।

(viii) Need of grant "No Objection" by Delhi Cantonment Board to Delhi Electricity Supply Undertaking for electrification of area adjoining Naraina village

SHRI ATAL BIHARI VAJPAYEE (New Delhi): Sir, large number of people residing in the area adjoining village Naraina in Delhi Cantonment are without electricity for a long time as the Government Board has refused to grant 'No Objection' to the Delhi Electricity Supply Undertaking which is ready to supply electricity to the area.

People have already deposited security money for getting electric connection and they are at a loss to understand why the Cantonment Board with its unhelpful attitude is causing them grave inconvenience.

To deny electricity to the people on the plea that the land will be required for Defence purpose is not at all convincing. In case of need, alternative arrangements will have to be made for those who have been allowed to occupy the Cantonment land.

I request the Defence Minister to direct the Delhi Cantonment Board to issue 'No Objection' to Delhi Electricity Supply Undertaking so that the area adjoining Naraina village could be electrified immediately.

(ix) Demonstration by the Railway employees in Delhi for interim relief and wage revision

PROF. MADHU DANDAVATE (Rajapur): Sir, today thousands of Railway employees have come to Delhi from different parts of the country to stage a massive demonstration in front of the Parliament House to demand interim relief to the Railway employees pending settlement of their other demands including wage revision based on parity with the wages of the public sector employees. On behalf of the Railway workers, a petition is also being submitted to the Speaker of the Lok Sabha urging an early settlement of the Railway workers' demands.

I request the Union Railway Minister to make a statement on the demands of the Railway employees.

MR. DEPUTY SPEAKER: It is very good that a former Railway Minister is making a demand of the Railway employees when he is not a Minister.

PROF. MADHU DANDAVATE : Sir, 80 per cent of them, I have already granted.

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : It is supported by the Deputy-Speaker,

12.42 hrs.

Demands for Grants, 1983-84-Contd.

(i) Ministry of Defence-Contd.

MR. DEPUTY SPEAKER: Now, the House will resume further discussion and voting on the Demands for Grants under the control of the Ministry of Defence.

Hon. Members, it was announced yesterday that the time for this debate was over and the discussion would be over when the Minister would reply to the debate immediately after the preceding item was over. Now, two more requests came to me from two hon. Members that they wanted to speak. All hon. Members are requested hereafter that they should give their names in advance when the discussion starts and they should also remain present throughout the discussion. In the present case, we are put in an inconvenient position because we have got requests from one ex-Mintster and from one very active Member, Shri Unni-